

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.354/GT/2018

Subject : Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.

Petitioner : NHPC Ltd.

Respondent : WBSEDCL

Date of hearing : **27.8.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Piyush Kumar, NHPC
Shri M.G.Gokhale, NHPC
Shri V.N.Tripathi, NHPC
Shri Dhanush C.K, NHPC
Ms. Anushree Bardhan, Advocate, WBSEDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, WBSEDCL prayed for grant of time to file its reply to the additional information filed by the Petitioner. This was not objected to by the learned counsel for the Petitioner.

2. The Commission adjourned the hearing and directed the Petitioner to submit, on affidavit, the following additional information, with copy to the Respondents, by **27.9.2019**:

- (a) *Revised Form 5b showing break-up of the capital cost as per the format as on each COD*
- (b) *Amount of normative IDC included in the claimed capital cost as on each COD;*
- (c) *Reconciliation of the capital cost and soft cost components as per Forms- 1, 5B & 9E;*
- (d) *Explain the basis of allocation of the accrued IDC to the respective units;*
- (e) *Reconciliation of IEDC amount as per Form- 13d with the IEDC amount included in capital cost as per Form 5b;*
- (f) *The footnote of Form-5b mentioned that “the above figures includes ₹20051.68 lakh of EDC which has been charged to P&L account and ₹110 lakh included in CWIP”. Hence, clarification as regards:
 - (i) *Under what head are the above mentioned amounts included in Form- 5(b);*
 - (ii) *Whether these amounts are included in IEDC as per Form-13(d). if not, break-up of the same;**



(iii) Reasons for charging these amounts to P&L and CWIP in the books but including in capital cost for tariff, duly certified by the auditors.

3. The Respondents shall file their replies on or before **18.10.2019** with advance copy to the Petitioner, who shall file its rejoinder, if any, by **1.11.2019**. Pleadings shall be completed by the parties within the dates mentioned.

4. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)